

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60325 of 2016

[Arising out of Order-in-Original No. 07/15-16-Commr/YG/FBD-1 dated 31.12.2015
passed by the Commissioner of Central Excise & Service Tax, Faridabad-I]

Atul Garg

.....Appellant

VERSUS

**Commissioner of Service Tax,
Delhi-IV**

.....Respondent

APPEARANCE:

None for the Appellant

Shri Aniram Meena, Authorized Representative for the Respondent

**CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING: 16.07.2025

DATE OF DECISION: 16.07.2025

The appeal is dismissed under SVLDRS as deemed to be
withdrawn. For order, see order of date passed in Excise Appeal No.
60031 of 2016.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**